

GOVERNMENT OF INDIA  
MINISTRY OF CULTURE  
LOK SABHA  
UNSTARRED QUESTION NO.5963  
TO BE ANSWERED ON 10.4.2017  
CHAITRA 20, 1939 (SAKA)

PRESERVATION OF TUGHLAQABAD FORT

5963. SHRI B. VINOD KUMAR:  
DR. KIRIT SOMAIYA:

Will the Minister of CULTURE be pleased to state:

- (a) whether it is a fact that ASI has expressed its inability to protect the Tughlaqabad fort from illegal encroachment;
- (b) whether ASI has slackened in enforcing the orders of the Apex Court in this regard;
- (c) whether Delhi High Court also recently directed to protect, maintain and preserve the Tughlaqabad Fort;
- (d) whether the Government has a mechanism to protect the Forts from encroachment; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE, CULTURE AND TOURISM (INDEPENDENT CHARGE)

(DR. MAHESH SHARMA)

- (a)&(b) No, Madam.
- (c) Yes, Madam.
- (d)&(e) The encroachments in the protected monuments including forts and protected areas are removed as per the provisions made in the Ancient Monuments and Archaeological Sites and Remains Act (AMASR), 1958 and Rules, 1959 framed thereunder. Superintending Archaeologists are also authorised to issue show cause notices under the provisions of AMASR Act 1958 and Rules 1959 followed by a direction to the District Collector/ Magistrate by Central Government to remove such encroachment under section 19 (2) of the Act and Rule 38 (2). The Superintending Archaeologists have also been vested with the powers of an Estate Officer to issue eviction notices/orders to the encroachers under Public Premises (Eviction of Unauthorised Occupants) Act, 1971. Further, assistance is also sought from the respective State Government/police, failing which cases are filed in the court of law against the encroachers. Accordingly actions are also taken on notice of illegal construction/encroachment. In addition to the regular watch and ward staff, private security personnel, State police guards and CISF have also been deployed for the safety and security of selected monuments.